

BABY CARS

*158. **Shri Anirudha Sinha:** Will the Minister of Commerce and Industry be pleased to state:

(a) which are the Automobile manufacturing units which have been permitted to manufacture baby cars;

(b) whether any of them have commenced manufacturing baby cars; and

(c) if not, by what time they are likely to go into production?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari):

(a) to (c). Three schemes purporting to relate to the manufacture of Baby cars were submitted to Government. Those relating to the 'Morris Minor' and 'Standard 8' submitted by Messrs. Hindustan Motors Ltd. and M/s. Standard Motor Products of India Ltd. respectively were approved. The third scheme submitted by M/s. Premier Automobiles Ltd., for the manufacture of 'FIAT 1100', which related to a somewhat bigger model, has also since been approved. As the manufacture of baby cars is a new line altogether, the firms will have to start with assembly from components imported in a C.K.D. condition and progress thereafter towards manufacture of essential components. It is expected that the baby cars assembled by these firms will be available by the middle of this year

Shri Anirudha Sinha: Are the manufacturing units which have been given permission, indigenous concerns purely or foreign combines?

Shri T. T. Krishnamachari: Well, Sir, they are all companies registered in India.

Shri Anirudha Sinha: Only with indigenous capital?

Shri T. T. Krishnamachari: I cannot say definitely. I think they contain very largely Indian capital and are Indian-controlled.

Shri Feroze Gandhi: Have Government fixed a ceiling price for each category of these cars?

Shri T. T. Krishnamachari: Sir, the baby has to be named only when it is born. The car has not yet been assembled. We will think of fixing a price after it is assembled.

Shri Feroze Gandhi: Since the Minister is going to wait till the baby is born, does he know that since the schemes have been sanctioned, every single 'baby' has disappeared from the market?

An Hon. Member: They can produce more!

IRRIGATION AND POWER SCHEMES

*159. **Shri L. N. Mishra:** Will the Minister of Irrigation and Power be pleased to state:

(a) the amount spent so far out of the Rs. 16 crores earmarked for the States irrigation and power schemes;

(b) whether any of the States have completed their work in this respect; and

(c) the acreage of land expected to be irrigated, with the help of the projects completed under this scheme?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) No such amount was earmarked in the Plan. The amount of Rs. 16 crores represents the difference in the provision for State irrigation and power schemes which was made in the draft Plan and the provision made for these in the final Plan. The increase was due partly to revised estimates for certain schemes to the inclusion of certain additional schemes in the Plan.

(b) and (c). Do not arise.

Shri L. N. Mishra: The hon. Minister has replied that no such specific provision has been made in the Plan. May I know whether in the Final Plan, apart from the Rs. 270 crores, there is not an allotment for Rs. 16 crores also, for the States irrigation and power schemes?

Shri Hathi: The hon. Member is perhaps referring to one sentence in the report of the Planning Commission and with your permission, Sir, I shall make it clear. That is a rather misleading

statement if not read with a certain background. When the Draft Plan was prepared a certain amount was allotted for the Central schemes and a certain amount for the State plans. The total amount provided for the plans in the State irrigation and power projects was Rs. 274.45 crores. At that time there were no firm estimates. So it was thought, looking to the increased costs, that some more amount may have to be provided. For that a sum of Rs. 16 crores was set apart, in case it was necessary. And then in the Final Plan actually the increase has been from Rs. 274 to 291 crores, that is something more than Rs. 16 crores. That is how it stands.

Shri L. N. Mishra: May I know whether, apart from the major river valley projects, any allotment has been made to the various States for irrigational purposes?

Shri Hathi: No special allotment has been made. But loans are being granted.

Shri C. Bhatt: May I know whether there is any scheme nearing completion or being completed in Bombay State?

Shri Hathi: One of the phases of the Lower Tapti scheme is nearing completion.

Shri T. N. Singh: May I know whether the power projects in respect of some of these minor irrigation schemes are on rain-fed rivers and not on perennial rivers; and in that case may I know whether the power will be available all the year round or only during certain periods?

Shri Hathi: That is perhaps too general a question. If the hon. Member refers to any particular scheme I might be able to give an answer.

EVACUEE AGRICULTURAL LAND

***162. Shri Gidwani:** Will the Minister of Rehabilitation be pleased to state:

(a) the acreage of evacuee agricultural land outside Punjab and PEPSU; and

(b) the number of standard acres into which the same has been converted?

The Minister of Rehabilitation (Shri A. P. Jain): (a) The area of evacuee agricultural land is about 10 to 12 lakh acres including lands held by non-evacuee tenants.

(b) The ordinary acres are converted into Standard Acres at the time of allotment. It is not possible at this stage to give definitely the total area in terms of Standard Acres.

Shri Gidwani: In which States are evacuee agricultural lands available in States and what is the total acreage in each State?

Shri A. P. Jain: Approximately 50,000 acres of land is available in Rajasthan and between 40,000 to 50,000 acres in Hyderabad. There might be a small area in other States.

Shri Gidwani: What is the total area of land left by Hindus and Sikhs, who are of non-Punjabi area and of non-Punjabi extraction, in West Pakistan?

Shri A. P. Jain: In terms of standard acres it would be about 8 or 9 lakh standard acres.

Shri Gidwani: In view of the vast difference as stated by the Minister in the pamphlet about interim compensation, is it proposed to pay them in cash early?

Shri A. P. Jain: In fact, just now we are allotting land for land and no decision has been taken by the Government for the payment of compensation in cash as yet.

Shri Gidwani: Is it not a fact that in the pamphlet published by the Government regarding interim compensation scheme it is stated that where agricultural land cannot be allotted cash will be paid?

Shri A. P. Jain: That is one of the possibilities.

Shri B. S. Murthy: May I know whether any case has been brought to the notice of the Government that lands